

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATE: 6-6-1980

CORRIGENDUM

No. 3464 (F.No.251/17/80-ITD): In exercise of the powers conferred by sub-section (1) of Section 121A of the Income-tax Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following corrections to the notification No. 2502 (F.No.251/5/78-ITD) dated 13.9.1978:

2. Under columns (2) and (3) of the Schedule

For the words "Commissioner of Income-tax, Pune-I, Pune-II and Nashik

Read "Commissioners of Income-tax, Pune, Jalgaon and Nashik".

3. This notification shall take effect from 1.5.80.

Ell
(Harjit Singh)

Under Secretary

Central Board of Direct Taxes

Copy to:

1. The Commissioner of Income-tax, Pune.
2. The Manager, Govt. of India Press, New Delhi.
3. Hindi Section (Ministry of Law)
4. ITDC Section.

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[Signature]
(Harjit Singh)

Under Secretary

Central Board of Direct Taxes.

[Signature]
9/6/80